

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 17

Dated Guwahati, the 3rd March, 2011

Hon'ble the Chief Justice has been pleased to order that -

- (1) **CAV Judgments delivered by each Permanent Bench of the Gauhati High Court in 2011 should be uploaded in PDF Format on the website of the respective Permanent Bench on or before 15th March, 2011.**
- (2) **A soft copy of all CAV Judgments delivered by each Permanent Bench of the Gauhati High Court in the year 2011 should be sent to the Computer Section of the Principal Seat of the Gauhati High Court on or before 15.03.2011 for uploading on the website of the Gauhati High Court.**
- (3) **Thereafter, every CAV Judgment delivered by each Permanent Bench of the Gauhati High Court should be uploaded in PDF Format on the website of the respective Permanent Bench within 24 hours of its delivery and a soft copy be sent to the Computer Section of the Principal Seat of the Gauhati High Court.**

By Order,

Sd/- P.K. Saikia,

REGISTRAR GENERAL

Memo No. HC. III – 39/2010/ 833-48 /G Dated 3rd March, 2011